

**IN THE COURT OF SHRI AJAY GULATI
SPECIAL JUDGE (PC ACT) CBI-12, ROUSE AVENUE COURT
COMPLEX, NEW DELHI**

CC No. 169/2019

CBI Vs. R.S. Rana and others

30.6.2020

Present : Dr. Jyotsna Sharma, Ld. PP for CBI

A-1 Rajendra Singh Rana has already expired.

Shri Radhey Shyam Ahuja, learned Proxy Counsel for Dr. Sushil Gupta, learned counsel for A-2 Raju Dhanpal Raj

Ms. Manisha Sharma, learned counsel for A-3 Manish Tyagi along with A-3 Manish Tyagi in person.

Present proceedings have been taken up through Video Conference hosted by Court Reader Shri Virender Yadav.

Accused Raju Dhanpal Raj is not present despite notice having been served upon him for today's proceedings. The Court assumes that he could not join the proceedings today due to network/infrastructure problem.

The matter had been listed today for further consideration on the application moved by accused/applicant Manish Tyagi seeking approval of the Court to become an approver.

Reply to the said application has already been filed by the HIO. A copy of the same has been received by learned counsel for applicant/accused Manish Tyagi. However, learned proxy counsel appearing for A-2 Raju Dhanpal Raj submits that he has not received the soft copy of reply to the application. Learned counsel for the applicant/accused Manish Tyagi submits that she will supply the soft copy of the application as also the reply received from the HIO to the learned counsel for A-2 Raju Dhanpal Raj. The soft copy of the application at hand is also

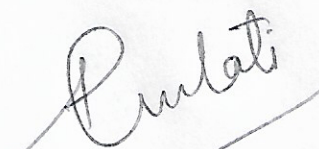


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not available with the Court. The learned counsel for the applicant/accused Manish Tyagi has assured the Court that the soft copy of the application also shall be sent on the court e-mail today itself. Along with the soft copy of the application, learned counsel for the applicant/accused Manish Tyagi is also directed to mention in the email the documents which she shall be relying on while addressing the arguments so that the soft copy of the same can also be made available to the Court.

Put up again on 6.7.2020 through Video Conferencing at 1.00 PM.



(AJAY GULATI)

Spl. Judge (PC Act) CBI -12

RADCC/New Delhi/30.6.2020